

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 9th day of March, 2011

CONTEMPT PETITION No.42/2010

IN

ORIGINAL APPLICATION No.21/2010

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

M.L.Meena,
XEN/C/W under
CAO(C),
Jaipur.

... Petitioner/Applicant

(By Advocate : Shri Shailendra Srivastava)

Versus

Shri A.P.Mishra,
Member Engineering,
Railway Board,
Rail Bhawan,
New Delhi.

... Respondents

(By Advocate : Shri V.S.Gurjar)

ORDER (ORAL)

The present Contempt Petition was filed for alleged violation of the order dated 27.1.2010, passed by this Tribunal in OA No.21/2010, whereby the appellate authority was directed to decide the appeal of the applicant expeditiously and keeping in view the law laid down by the Apex Court in the case of **S.S.Rathore v. State of M.P.** [AIR 1990 SC 10]. Since appeal of the applicant was not decided by the appellate authority, the present Contempt Petition was filed.

10

2. Notice of this CP was given to the respondents. Learned counsel for the respondents has placed on record a copy of the letter dated 8.3.2011 alongwith copy of the order dated 8.3.2011, whereby appeal of the applicant has been rejected. Copies of the letter dated 8.3.2011 as well as copy of the order dated 8.3.2011 are taken on record.

3. In view of what has been stated above, the present Contempt Petition does not survive for consideration, which stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

4. It is however made clear that the respondents shall communicate the order passed by the appellate authority, referred to above, to the applicant expeditiously and in any case within a period of two weeks from today.



(ANIL KUMAR)
MEMBER (A)



(M.L.CHAUHAN)
MEMBER (J)

vk